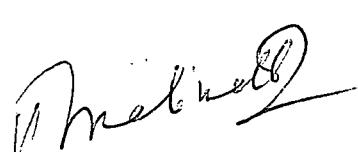


IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHIOAY/XAY/XAY/ CCP No. 34 of 1992 in OA-1309/89Bedh Raj Sharma Shri B. B. Raval
APPLICANT (S) COUNSELVERSUS
Union of India & Anr.
RESPONDENT (S) COUNSEL

Date	Office Report	Orders
		<p>16.1.1992.</p> <p>Present : Shri B. B. Raval, counsel for petitioner.</p> <p>After hearing the learned counsel for the petitioner, we are left with the impression that ends of justice would be met if we relegate the petitioner to secure relief in an original application. If the petitioner is able to persuade the Tribunal that the order remitting the case back to the appellate authority has not fructified in proper passing of the appellate order, it would be open to him to request the Tribunal to examine the merits of the case. There would be greater scope for granting relief to the petitioner in the main matter.</p> <p>In the circumstances, we decline to interfere in the matter under the Contempt of Courts Act, without prejudice to the right of the petitioner to challenge the order in appropriate proceedings in view of the observations made during the course of this order.</p> <p style="text-align: right;"></p> <p style="text-align: center;">(<u>P. C. Jain</u>) (<u>V. S. Malimath</u>)</p> <p style="text-align: center;">Member (A) Chairman</p>